

[Shri C. M. Stephen]

Either you give us a copy of the letter of Mr. Madhu Limaye seeking your leave to raise this matter in the House or kindly adjourn it to tomorrow and in the mean-time circulate the copy of the motion so that we can look into the matter and make our contribution to the debate. Kindly adjourn the discussion till tomorrow under Rule 340. unless we know the text of the letter of Shri Madhu Limaye we will not be able to make a fruitful comment about it. In fairness we must be told about the exact matter.

**श्री मधु लिमये : फिर से सुना दूँ क्या?**

MR. SPEAKER : Rule 340 is the power of the House and not my power. So, I put it.....

SHRI C. M. STEPHEN : Sir, you may not put it to the House. I appeal to the Minister for Parliamentary Affairs. Kindly give us a copy of the privilege motion. We do not know what exactly is the question of privilege.

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK) : Sir, on his request it can be taken up tomorrow

SHRI KANWAR LAL GUPTA : We have no objection to have a discussion on this tomorrow.

MR. SPEAKER : It is not even for the Minister to agree but it is for the House to agree or not. Now, it is the pleasure of the House to have this debate adjourned till tomorrow?

SEVERAL HON. MEMBERS : Yes.

MR. SPEAKER : The debate on this motion is adjourned till tomorrow.

SHRI C. M. STEPHEN : In the meantime, kindly make a copy of the privilege motion tabled by Mr. Madhu Limaye and Mr. Kanwar Lal Gupta available to us. We do not know what exactly is the text of the privilege motion.

MR. SPEAKER : We will give you a copy of the motion.

SHRI C. M. STEPHEN : I want to know what is the text of the privilege motion.

MR. SPEAKER : In tomorrow's bulletin we will publish the motions moved by Mr. Madhu Limaye and Mr. Kanwar Lal Gupta. But any communication sent to me cannot be shown to other

Members because it is a letter written to me and that is not circulated. It is not a part of the parliamentary paper. If you want to look at it, I am prepared to show it to you. (interruption) May I tell Shri Saugata Roy that the accepted rule is when a motion of privilege is moved against another Member of the House, his comments are called for. I have called for his comment. Probably it is expected today.

SHRI NIRMAL CHANDRA JAIN (Seoni) : Sir, I want to make a submission. The House has agreed that the discussion on the motion may be postponed till tomorrow. My submission is that in the motion, after the name 'Shrimati Indira Gandhi' and before the word 'others' names of Shri Dhawan and Sh. D. Sen be added.

MR. SPEAKER : I have no power to do it. The House has already adjourned the debate on this motion till tomorrow.

SHRI NIRMAL CHANDRA JAIN : That is true. But I want to make an amendment in that motion.

14:30 hrs.

#### PAPERS LAID ON THE TABLE

REVIEWS AND ANNUAL REPORTS OF JESSOP AND COMPANY LTD. CALCUTTA FOR 1976-77 AND DELHI STATE INDUSTRIAL CORPORATION LTD. NEW DELHI FOR 1975-76 AND CORRIGENDUM TO NOTIFICATION No. S.O. 406, DATED 21-6-77 UNDER ESSENTIAL COMMODITIES ACT, 1955.

**अन्य तथा संसदीय कार्य संचालन में राज्य मंत्री (श्री लारंग सई) : श्री जार्ज फर्नेन्डीज? और से में निम्न-लिखित पत्र सभा पटल रखता हूँ :-**

A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-

(i) (i) Review by the Government on the working of the Jessop and Company Limited, Calcutta, for the year 1976-77.

(ii) Annual Report of the Jessop and Company Limited, Calcutta, for the year 1976-77 along with the Audited Accounts and the comment of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT-1044/77].

- (2) (i) Review by the Government on the working of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1975-76.

(ii) Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT-1045/77].

- (3) A copy of Notification No. S.O. 643(E) (Hindi and English versions) published in Gazette of India dated the 29th August, 1977 containing corrigendum to Notification No. S.O. 406(E) dated the 21st June, 1977, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library See No. LT-1046/77].

**CERTIFIED ACCOUNTS OF DELHI TRANSPORT CORPORATION FOR THE PERIOD ENDING 31-3-74 AND A STATEMENT FOR DELAY**

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM) :

I beg to lay on the Table—

- (1) A copy of the Certified Accounts (Hindi and English versions) of the Delhi Transport Corporation for the year ending 31st March, 1974 together with the Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporations Act, 1950.
- (2) A statement showing reasons for delay in laying the above documents.

[Placed in Library See No. LT-1047/77].

**PROTECTION OF CIVIL RIGHTS RULES, 1977, ARMS (AUDIT) RULES, 1977 AND CENTRAL INDUSTRIAL SECURITY FORCE (2ND ADULT) RULES, 1977**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL) : On behalf of Shri Dhanik Lal Mandal, I beg to lay on the Table—

- (1) A copy of the Protection of Civil Rights Rules, 1977 (Hindi and

English versions) published in Notification No. S.O. 3006 in Gazette of India dated the 1st October, 1977, under sub-section (2) of section 16B of the Protection of Civil Rights Act, 1955.

[Placed in Library See No. LT-1048/77].

- (2) A copy of the Arms (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1198 in Gazette of India dated the 17th September, 1977 under sub-section (3) of section 44 of the Arms Act, 1959.

[Placed in Library See No. LT-1049/77].

- (3) The Central Industrial Security Force (Second Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1325 in Gazette of India dated the 8th October, 1977, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.

[Placed in Library See No. LT-1050/77].

**NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951**

SHRI S. D. PATIL : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :—

- (i) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 1977, published in Notification No. S.G.R. 544 (E) in Gazette of India dated the 29th July, 1977.
- (ii) The Indian Administrative Service (Pay) Eighth Amendment Rules, 1977, published in Notification No. G.S.R. 545 (E) in Gazette of India dated the 29th July, 1977.
- (iii) The All India Services (Discipline and Appeal) Second Amendment Rules, 1977, published in Notification No. G.S.R. 983 in Gazette of India dated the 30th July, 1977.
- (iv) The Indian Administrative Service (Pay) Ninth Amendment Rules, 1977, published in Notification No. G.S.R. 549(E) in Gazette of India dated the 3rd August, 1977.